

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1855
ANSWERED ON:05.12.2012
CORRUPTION FREE SERVICES
Rane Dr. Nilesh Narayan

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government proposes to make corruption free public service a fundamental right;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (c): There is no proposal with the Government to make corruption free public service a fundamental right. However, the Government has introduced the Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011 in the Lok Sabha which lays down an obligation upon every public authority to publish citizens charter stating therein the time within which specified goods shall be supplied and services be rendered and also provide for a grievance redressal mechanism for non-compliance of citizens charter.

Besides this, Government has also introduced the following Bills in Parliament for effectively tackling corruption:-

- (i) The Judicial Standards and Accountability Bill, 2010;
- (ii) The Lokpal & Lokayuktas Bill, 2011;
- (iii) The Whistle-blowers Protection Bill, 2011;
- (iv) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011;
- (v) The Public Procurement Bill, 2012.

Apart from the above legislative measures, necessary revamping of administrative practices and procedures are on fast-track. The Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has already taken several steps in the recent past to combat corruption and improve the functioning of Government. These include:-

- (i) Enactment of Right to Information Act, 2005;
- (ii) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (iii) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (iv) Introduction of e-Governance and simplification of procedures and systems;
- (v) Issue of Citizens Charter;
- (vi) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;
- (vii) Placing of details of immovable property returns of All Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- (viii) Setting up of 71 additional Special Courts exclusively for trial of CBI cases in different states. (66 Courts have already started functioning).